

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 307
IB-855(ND)/2022

IN THE MATTER OF:

M/s. Rahul Munjal
Vs
ATS Infrastructure Ltd.

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 08.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Piyush Singh, Mr. Rishabh,
Ms. Riddhi Jain, Advocates.

For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **30.05.2023.**

Sd/-
(Court Officer)